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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/6124/2024/A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
Kamrup(M), Guwahati

Dated Guwahati, the 23rd July, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJK/7191/E, dated 16.07.2024

Sir,

With reference to the above, I am directed to inform you that Shri Nur Jamal Hoque, Civil Judge (Sr.) No.-1, Kamrup(M), Guwahati, has been allowed to avail LTC for the block period of 2022-2024, to travel to Gulmarg (Jammu and Kashmir) and return, via New Delhi and Srinagar, along with his dependent family members, namely wife Smti. Tasmin Ara Banu, two sons, namely Shri Aayan Haque and Shri Aman Haque (subject to fulfilling criteria as dependent family members), w.e.f. 27.07.2024 to 01.08.2024, by the shortest possible route, as per existing Rules.

Shri Haque may be informed accordingly.

Yours faithfully,



**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/6125-6128/2024/A.

Dated 23rd July, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Nur Jamal Haque, Civil Judge (Sr.) No-1, Kamrup(M), Guwahati, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



**REGISTRAR (VIGILANCE)**

